



**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 604  
IB-607/PB/2020**

**IN THE MATTER OF:  
Bank of Baroda**

**...PETITIONER**

**Vs.**

**M/s. MB Malls Pvt. Ltd.**

**...RESPONDENT**

**Section  
U/s 7 of IB Code, 2016**

**Order delivered on 01.09.2022  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor** :Mr. Brijesh Kumar Tamber, Mr. YashuRustagi, Advocates  
**For the Applicant** :Adv. Monalisha in IA/4179/22  
**For the IRP** :Mr.Abhishek Anand Adv. &Mr. Mohak Sharma Adv.  
**For the Respondent/Corporate Debtor** :

**ORDER**

**IA/4149/2022**

This is an application on behalf of the IRP under Section 21(6A) of the IB Code, 2016 read with Regulations 16A of the IBBI (IRP for CP) Regulations, 2016 for seeking appointment of Authorized Representative for Class of Creditors Real Estate Buyers along with affidavit in support.

The RP has submitted that 10 claims were received in form CA from the claimants claiming to be Financial Creditors falling within the Class of Creditors. The choice of Authorized Representative provided by the Claimants reveals that Mr. Ashok Kumar Gupta (IP-Registered No. IBBI/IPA-003/IP-

(Anjula)

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N00010/2016-2017/10072 has been chosen as Authorized Representative by the highest number of Financial Creditors falling within the Class of Creditors. Accordingly the Resolution Professional has made the present application for appointment of Mr. Ashok Kumar Gupta as Authorized Representative of the Financial Creditors. The counsel for RP is directed to file copy of IBBI Registration Certificate as well as the copy of the authorization of assignment. The counsel has submitted that he will take steps during the course of the day and ensure filing of the same. Therefore, the present application is allowed and Mr. Ashok Kumar Gupta, IP is appointed as Authorized Representative of the Financial Creditors from the date of passing of this order.

**IA/4179/2022**

This is an application behalf of the Applicant under Rule 11 of NCLT Rules, 2016. It is a new application filed by the member of Suspended Board of Corporate Debtor have moved this application through their counsel before the Tribunal. Before looking into the application and at the pre-notice stage of the matter the counsel for the Applicant has prayed for grant of leave to permit withdrawal of the present application. The leave prayed for is granted. Therefore, the application is dismissed as withdrawn.

This application need not be listed again.

—Sd—

**(Rahul Bhatnagar)**  
**Member (T)**

—Sd—

**(P.S.N Prasad)**  
**Member (J)**